



2026:AHC:36464

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5489 of 2026

Santram And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Daya Shanker Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued by learned counsel for the petitioners that in the proceedings initiated under Section 333 of the U.P. Z.A. & L.R. Act which was registered as Case No.REV/81/2022/Ghaziabad (Computerized Case No.ME202211280081). In the aforesaid case, order was passed by the Judicial Member of Board of Revenue, Circuit Court, Meerut on 12.08.2025 in which a direction was given to the Sub Divisional Magistrate/Inquiry Officer to decide the matter afresh. It is argued that considerable time has already been lapsed but till date no decision has been taken in the matter.

2. Heard learned counsel for the parties and perused the record.

3. In the facts and circumstances of the case, the present petition is disposed of directing the authority concerned to take a decision in the matter pursuant to the order dated 12.08.2025 passed by the Judicial Member of Board of Revenue, Circuit Court, Meerut strictly in accordance with law unless there is no legal impediment.

(Prakash Padia,J.)

February 18, 2026

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